

**DIVISION BENCH**

**ITEM NO.10**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**APPEAL No.05/ALD/2024**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 9<sup>th</sup> May, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>POONAM GUPTA V/S MINISTRY OF CORPORATE AFFAIRS THROUGH ITS SECRETARY &amp; ORS.</b>
<b>UNDER SECTION</b>	<b>50 OF COMPANIES ACT, 2013 R/W RULE 11 &amp; 70 OF NCLT RULES 2016</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Anuj Kumar & Sh. Srijan Mehrotra, Adv. : *For the Petitioner*

Sh. J.N. Maurya, Adv. : *For the Res. No.6/ SEBI*

**ORDER**

Ld. Counsels representing the parties are present.

- 1.** Ld. Counsel, Sh. Anuj Kumar representing the Petitioner at the outset states that he has recently been engaged, and therefore the vakalatnama would be filed during the course of the day.
- 2.** Ld. Counsel representing the Petitioner however, seeks one week time to address the arguments.
- 3.** Let the matter be adjourned for 17<sup>th</sup> May, 2024.

***-Sd-***

**(Ashish Verma)  
Member (Technical)**

***-Sd-***

**(Praveen Gupta)  
Member (Judicial)**

***9<sup>th</sup> May, 2024***

*Kavya Prakash Srivastava  
(Stenographer)*